

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 105/2002 in CA 482/96

DATE OF ORDER: 7.4.2003

Ghanshyam Gupta son of Shri Hazarilal aged about 63 years resident of Village Tatwara District, Sawaimadhopur and working as E.D. Branch Postmaster Narayanpur Tatwara Post Office, District Sawaimadhopur.

.... Applicant.

VERSUS

1. S. Mohanakumar, Chief Postmaster General, Rajasthan Circle, Jaipur.
2. Shri S.N. Sharma, Superintendent of Post Offices, Sawaimadhopur.

.... Respondents.

Mr. K.L. Thawani, Counsel for the applicant.

Mr. Tej Prakash Sharma, Counsel for the respondents.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Contempt Petition has been filed for the alleged wilful disobedience of the order of this Tribunal dated 21.5.2002 passed in CA No. 482/96.

2. Heard the learned counsel for the parties.

3. The learned counsel for the applicant submits that the applicant has been granted the relief as per order dated 21.5.2002 and he does not want to proceed further in the CP.

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4. In view of the such submissions, this Contempt Petition is dismissed. Noticees are discharged.


(M.L. CHASHAN)
MEMBER (J)


(H.O. GUPTA)
MEMBER (A)